

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.07
C.P. (IB)No.17/BB/2023

IN THE MATTER OF:

M/s. G.K.Ispat Pvt. Ltd. ... Petitioner
Vs.
M/s. Veera Vahana Udyog Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 19.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Debarati, Proxy Counsel
For the Respondent : Shri Bhanu Murthy J.S

ORDER

1. Heard the Ld. Proxy Counsel appearing for the Petitioner and Ld. Counsel appearing for the Respondent.
2. In response to the Order dated 06.03.2024, Ld. Counsel for the Respondent has filed brief synopsis and convenience compilation vide Diary No.2268 dated 15.04.2024. The same is taken on record.
3. On the other hand, Ld. Proxy Counsel appearing for the Petitioner seeks adjournment as the arguing Counsel is not available today.
4. Pleadings are complete.
5. List the case on **21.05.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi